

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **EVEREST INTERNATIONAL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Everest International Private Limited
2.	Date of incorporation of corporate debtor	04/06/1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32200MH1996PTC099972
5.	Address of the registered office and principal office (if any) of corporate debtor	45 Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai, MH 400063, IN.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced: 26/11/2021 Order intimated to the Interim Resolution Professional by Registrar NCLT Mumbai: 01/12/2021
7.	Estimated date of closure of insolvency resolution process	30/05/2022 (Being 180 days from 01/12/2021 i.e. from the date of receipt of the order of the Interim Resolution Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemant Kumar Shah Registration No. IBBI/IPA-001/IP-P-01936/2020-2021/13037
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 401, Ambika Heights CHS Ltd, Plot 30-A, Sector 25, P.O. Nerul, Near Sea Woods Rly Station (East), Navi Mumbai, Maharashtra – 400706. Email Id: shahkhemant@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, A301, BSEL, Teck Park, Sector- 30 A, Opposite Vashi Railway Station, Vashi, Mumbai City, Maharashtra – 400705 Email Id: everestinternational@aaainsolvency.



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		com hemantshah@aaainsolvency.com Phone No. 022-42667394
11.	Last date for submission of claims	15/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the **Everest International Private Limited** on 26.11.2021 (Order intimated to the Interim Resolution Professional by Registrar NCLT Mumbai vide email on 01/12/2021).

The creditors of **Everest International Private Limited**, are hereby called upon to submit their claims with proof on or before 15/12/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

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Mr. Hemant Kumar Shah

Insolvency Professional,

AAA Insolvency Professionals LLP,

Registration No. IBBI/IPA-001/IP-P-01936/2020-2021/13037

Date: 02/12/2021

Place: Mumbai

